

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


CP (IB) No.317/9/NCLT/AHM/2019

Coram: **Hon'ble Mr.HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr.PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2019**

Name of the Company: Bharat Road Carrier Pvt. Ltd.
V/s.
Rasna Pvt. Ltd.

Section of the I & B Code: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VICTOR DUTTA, ADVOCATE		for Operational creditor	 9/8/19
2.				

ORDER

The Parties are represented through their respective Learned Counsel(s).

Learned Counsel for the Operational Creditor/Petitioner furnish clarification as directed by this Court vide order dated 30.07.2019.

This case is a fresh case filed under Section 9 of the Insolvency & Bankruptcy Code.


The Petitioner shall file proof of service.

The Petitioner as well as Registry is directed to issue notice upon the Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 11.09.2019 for hearing before admission.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 9th day of August, 2019.